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Title: Need to issue Gazette Notification for delimitation of Assemblies and Parliamentary Constituencies.

SHRI B. MAHTAB (CUTTACK): Sir, the only point that I would like to make is that the Delimitation Commission has come out with a statement through the media to the nation, and has also said that the delimitation work for 25 States out of 30 States has already been done, and readjustment can be done if the Central Government takes a decision.

MR. SPEAKER: Do you want that to be implemented?

SHRI B. MAHTAB : Yes, that is the wording that the Delimitation Commission has used. I would like to understand from the Government about this issue because the people are in the dark. ...(*Interruptions*)

MR. SPEAKER: He will hear just now what has happened and what Shri Prabhunath Singh has said. I follow that.

* Not recorded

...(*Interruptions*)

SHRI B. MAHTAB : Therefore, the Government should come out with a statement whether they are going to act on this as per the declaration of the Delimitation Commission. I am asking this because as per the Delimitation Act, which was passed in 2002, it should be enforced after the notification in the Gazette of India. There is no need for involving the Central Government as far as I understand with my limited knowledge of the law. Hence, I would like to get a clarification from the Government as to what the Government is doing about it.